

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT - II)**

**Item No. 206**  
**IB-414/ND/2022**  
**IA-4286/2022**

**IN THE MATTER OF:**

**Karur Vysya Bank**

... **Applicant/Petitioner**

**Versus**

**Mr. Chand Kumar Goyal**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 16.01.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI. RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the RP** : Ms. Santosh Goel

**For the Respondent** : Adv. Rajat Srivastava, Personal Guarantor

**ORDER**

**IA-4286/2022:** In terms of the order dated 17.11.2022, the Respondent (Guarantor) was granted 10 days' time for filing the reply if any, failing which his right to file the same was to stand closed. In the wake, the right to file reply stand closed.

List the matter for hearing/disposal before the Regular Bench on 20.02.2023.

  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**